

17. Uttar Pradesh	86
18. West Btngal	149
19. A. & N. Island	90
20. Arunachal Pradesh	Nil
21. Dadra Nagar Haveli	Nil
22. Goa	5
23. Chandigarh	8
24. Delhi	106
25. Pondicherry	Nil
26. Lakshadweep Admn	Nil
27. Mizoram	Nil
28. Tamil Nadu	213
29. Bihar	N.A.
30. Assam	N.A.
31. Tripura	Nil
TOTAL	1048

NOTE: N.A.—Information not available.

The above information is based on figures reported by the States and Union Territories in 1981.

Protection of Indian Red Deer and Wild Ass of Saurashtra

1716. DR. VASANT KUMAR PANDIT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have taken any census of rare Wild-life species of Kashmir-Stag (Indian Red Deer) and Wild Ass of Saurashtra.

(b) if so, when and what was the number;

(c) if not, the reasons thereof;

(d) whether it is a fact that the number of Kashmir Stag has come down to 1950 and that of Wild Ass it has come down to 150 from 1250 over last 10 years;

(e) whether Wild Life experts and noted Naturalists have drawn the

attention of Government to these vanishing wild life species; and

(f) if so, what special steps are being taken to protect the Kashmir Stag and the Saurashtra Wild Ass?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) to (c) Latest status surveys of these species is being carried out by the concerned States authorities and the result would be known after some time.

(d) There was a decline in the population of the Kashmir-Stag and the Wild Life Ass in the past but on account of conservation measures adopted in recent years the status of these species is reported to be improving.

(e) No such specific report has been received lately.

(f) Both the species are included in Schedule I of the Wild Life (Protection) Act, 1972 and are thus accorded complete legal protection against hunting and commercial exploitation. Steps are also being taken by the respective State Governments to ensure protection of these species in specially constituted sanctuaries.

Working of NREP reviewed by CPEO

1717. DR. VASANT KUMAR PANDIT: Will the Minister of RURAL DEVELOPMENT be pleased to state whether the Central Programme Evaluation Organisation has reviewed the working of the National Rural Employment Programme (Food for Work Programme) in 1981-82 and the findings thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM): The evaluation was made in 1979-80. Its final report came in November, 1980. No evaluation study of the National Rural Employment Programme has so far been conducted by them.

Complaints regarding irregularities under NREP

1718. DR. VASANT KUMAR PANDIT: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether complaints of open market sales of foodgrains under the Food for Work Programme, irregular payment of wages and lapses in food-grain distribution, malpractices in muster rolls, inferior quality of food-grains etc. have been received from M.P. State; and

(b) if so, action taken thereon?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE

AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM): (a) No, Sir.

(b) Question does not arise.

Criteria for allotment of Flats/Bungalows to political parties

1719. SHRI R. N. RAKESH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) criteria for allotment of bungalows/flats to political parties;

(b) whether these rules are being strictly followed.

(c) whether some irregularities have been detected and brought to the notice of the authorities; and

(d) if so, what action has been taken to remedy this?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) National level and recognized political parties/groups can be allotted Govt. accommodation from the general pool.

(b) Yes, Sir.

(c) and (d). In cases where the allottees do not conform to the prescribed requirement action is taken to cancel the allotments.

Use of Yamuna water for drinking purpose by Water and Sewage Disposal Department

1720. SHRI RAM SINGH SHAKYA: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to the Unstarred Question No. 5793 on 29th March, 1982 regarding use of Yamuna water for drinking purposes by Water and Sewage Disposal Department and state:

(a) whether information in regard to discharge of Ganda nullahs into the Yamuna from Wazirabad to Okhla Dam has since been collected; and

(b) if so, the details thereof?